

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.56/MP/2026

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the PPA dated 03.07.2020 executed for development and supply of power from 300 MW Solar Power Plant set up at Khandwa, Madhya Pradesh, seeking restitutionary reliefs qua compensation for the additional expenditure incurred on account of various Change in Law events, along with carrying cost.

Petitioner : Masaya Solar Energy Private Limited (MSEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Skaya Singha Chaudhari, Advocate, MSEPL
Ms. Asmita Narula, Advocate, MSEPL
Ms. Tannishtha Chatterjee, Advocate, MSEPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Nishita Choudhary, Advocate, SECI

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for hearing and was accordingly adjourned. The learned counsel for the Petitioner submitted that despite being granted a final opportunity, the Respondents, Telangana Discoms and TNPDC, have not filed their replies. Learned counsel further submitted that, vide an additional affidavit dated 16.09.2026, the Petitioner has furnished the CA certificate in relation to its Change in Law claims, which may be taken on record.

2. The Respondents, Telangana Discoms and TNPDC, are again directed to file their replies within two weeks with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **25.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

